

1

WP-2287-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 21st OF JULY, 2025

WRIT PETITION No. 2287 of 2025

SMT. VANMALA RAJAK AND OTHERS

Versus

THE STATE OF MP AND OTHERS

Appearance:

Shri Vinayak Prasad Shah - Advocate for petitioners.

Dr. S.S. Chouhan, Government Advocate for respondents.

WITH

WRIT PETITION No. 5345 of 2025

BHANU PRATAP LODHI AND OTHERS Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri V.P. Shah, Advocate for petitioner.

Dr. S.S. Chouhan, Advocate for respondents.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for the petitioners submits that petitioners have given a representation to the State and the State has assured that the representations are likely to be considered favourably but pendency of the present petitions is coming in the way of the respondents passing an appointment order in the



2 WP-2287-2025

favour of the petitioners.

He accordingly seeks leave to withdraw the petitions reserving right of the petitioners to approach afresh in case the appointment order is not given in favor of the petitioners.

In view of the above petitions are dismissed as withdrawn with liberty, as prayed for.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE

MSP